

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

BA TMP.NO.241 OF 2020

(Crime No.3/2019 of Trivandrum Excise Circle Office,
Thiruvananthapuram)

Petitioner/Accused :

Shajan, aged 28 years, S/o. Mohanan, residing at T.C. No. 20/27, Dr. Ambedkhar Nagar, Poojappura PO, Thamalam Desom, Thirumala Village, Thiruvananthapuram District - 673004.

BY ADV.SRI.BIJU.C.ABRAHAM

Respondent/State:

1. State of Kerala represented by Public Prosecutor, High Court of Kerala, Ernakulam.
2. The Excise Inspector, Excise Circle Office, Thiruvananthapuram.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A.TMP.No.241 of 2020

Dated this the 5th day of May, 2020

O R D E R

This Bail Application filed under Section 439 of Criminal Procedure Code was heard through Video Conference.

2. Petitioner is the accused in Crime No.3 of 2019 of the Trivandrum Excise Circle Office, Thiruvananthapuram. The offence alleged is under Section 20(b)(ii)(C) and 29 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

3. The allegation is that, the petitioner was found in possession 13.242 Kgs. of hashish.

4. The learned Public Prosecutor submitted that the final report is submitted and the case is now pending as S.C.No.1426/2019 before the court below.

5. The learned counsel for the petitioner submitted that there is a violation of the mandatory provisions of the Narcotic Drugs and Psychotropic Substances Act.

6. Since the final report is filed and the matter is pending before the court below the petitioner is at liberty to file bail application before the court below taking all the contentions.

With the liberty to approach the court below this bail application is dismissed.

P.V.KUNHIKRISHNAN, JUDGE

skj